

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 302
IB-22(ND)/2024

IN THE MATTER OF:

CANARA BANK

.... Petitioner/Applicant

Vs.

INTERNATIONAL PRINT-O-PAC. LTD

.... Respondent

Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 24.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant/FC : Mr. Abhishek Naik, Mr. Mayur Punajbi, Advs.
Mr. Abhishek Naik, Mr. Mayur Punjabi, Advs.
For the CD : Mr. Swapnil Gupta, Mr. Abhinav Mishra, Mr.
Vaibhav Mendiratta, Advs.

ORDER

In compliance with the order dated 05.04.2024 both the parties have filed written submissions, however, the written submissions filed by the Applicant are not on record. The Applicant shall take necessary steps to bring the written submissions on record within two days.

Subject to the above, **Order Reserved.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Ajay

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)